

FORM A
Public Announcement
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ASP COMPUTERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	ASP COMPUTERS PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	20th October 2009
3.	Authority under Which Corporate Debtor Is Incorporated / Registered	RoC-Chennai
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	CIN:U72100TN2009PTC073271
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	F-7,KAJ PLAZA,1ST FLOOR, NO.7, NARASINGAPURAM STREET,Mount Road, CHENNAI - 600002
6.	Insolvency commencement date in respect of Corporate Debtor	5th May 2020 (order received on 8th May 2020)
7.	Estimated date of closure of insolvency resolution process	1st November 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chandrasekhar Sagutoor IBBI/IPA-001/IP/P-00960/2017-2018/11581
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.333/17, G5&G6 Ground Floor, Salma Arcade Complex,Arcot Road,Trustpuram, Chennai-600024 Email:sagutoor@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	No.333/17, G5&G6 Ground Floor, Salma Arcade Complex,Arcot Road,Trustpuram, Chennai-600024 Email:sagutoor@gmail.com
11.	Last date for submission of claims	22nd May 2020
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address:As mentioned in point no.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ASP COMPUTERS PRIVATE LIMITED** on 5th May 2020.

The creditors of **ASP COMPUTERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 22nd May 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date:10th May 2020

Place: Chennai

Sd/-

Chandrasekhar Sagutoor
Interim Resolution Professional